

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3596
ANSWERED ON:25.08.2006
CBI RAIDS AGAINST MCD OFFICIALS
Jha Shri Raghunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether CBI carried out raids on July 28, 2006 against Municipal Corporation of Delhi (MCD) Engineers and builders and unearthed cases of fake demolition by MCD;
- (b) if so, the details thereof;
- (c) whether Uppal Orchid a `five-star` hotel was shown as completely pulled down by MCD and the hotel owner even paid the demolition fee but the said hotel not only stands but is carrying out its business as usual; and
- (d) if so, the action Government proposes to take to demolish all such properties which have been shown as demolished in MCD records but in actual fact not been demolished?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): CBI has reported that it had carried out raids against MCD Engineers/builders on 28.7.2006 at their residential/office premises in Delhi and NCR Area. The details are given in the Annexure.

(c): CBI has reported that the Preliminary Enquiry revealed that unauthorised construction was made in the hotel beyond sanctioned building plan, and that MCD showed partial demolition of the said unauthorized construction in the hotel and realised the demolition charges from the owner of the hotel.

MCD has reported that it had sanctioned a Building Plan for construction of a motel on 3.5.1999 to M/s Uppal Properties (P) Ltd. and a completion certificate was issued on 5.12.2001. However, certain unauthorized construction/deviation came to the notice of the department on 12.1.2005. MCD initiated action under the relevant provision of DMC Act and demolition orders of unauthorized construction/deviations were passed. On 7.6.2005, demolition action was undertaken during which only a room, toilet/bath at Ground Floor adjacent to the main building of motel could be partially demolished and subsequently demolition charges amounting to Rs. 15,750/- were recovered from the owner.

(d): Action in respect of unauthorized construction falls within the purview of the local bodies and is governed by the relevant laws.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA USQ.NO. 3596 FOR 25.8.2006.

1. A.C. Garg, E.E.
2. S.A. Khan, A.E.
3. Nazrul Islam, E.E.
4. Rajeev Narang, J. E.
5. N.K. Goyal, J.E.
6. B.P. Rathore, J.E.
7. Rohtash Chauhan, Mate
8. Narender Kausik (Builder/owner)
9. Pramod Kumar (Builder/owner)
10. Uday Sharma (Builder/owner)
11. Rakesh Dhingra (Builder/Owner)
12. P.K. Gupta (Builder/owner)
13. Shyam Suder (Builder/owner)
14. Kumar Singh (Builder/owner)
15. Office Premises of M/s Uppal Properties Pvt.Ltd., S-39A, Panchhseel Park, N. Delhi
16. Office & Residence of Birender Singh Yadav, A.E.
17. Navin Bahri (Pvt. Person)
18. Jagveer Singh, J.E. (C)
19. M/s Uppal Orchid Hotel, Samalka, New Delhi-1
20. Sanjeev Kumar Mahal, Pvt. Person.
21. Office Premises of M/s S.M. Properties Pvt. Ltd., D-51, Dilshad Garden, Delhi.
22. Residence of Piar Singh, E.E.
23. Residence of Shiv Dutt, the then Asstt. Engineer, MCD

24. Residence of M.M. Kausik, the then Jr. Engineer
25. Residence of Anil Gupta, Director of M/s M.N. Properties Pvt. Ltd.
26. Residence of Jaikishan Gupta, Director, M/s M.N. Properties Pvt. Ltd.
27. Subhas Sarkar, Director, M/s M.N. Properties Pvt. Ltd.
28. Residence Vijay Kadyan (dismissed)E.E.
29. Residence of Vijay Kumar Jain, A.E. (Dismissed)
30. Residence of Mohd. Ahmed. J.E.
31. Residence of Moti Lal Sharma, Hd. Clerk
32. Residence of Mukhwant Singh, LDC
33. A.P. Sharma, A.E., MCD